

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

CP.No.1/97 in OA.534/91

dated : 26-12-1996

Between

- | | |
|--------------------------|--------------------------------|
| 1. Syed Ahmed Basha | 32. S. Rama Rao |
| 2. A.V. Subba Reddy | 33. J. Dharmalingam |
| 3. K.S. Narayanaswamy | 34. A.B. Krishnaiah |
| 4. K. Janakiram | 35. P. Ramachander |
| 5. A.R. Michal | 36. P. Vaishyanatham |
| 6. V.R.Kulkarni | 37. H.A. Macoy |
| 7. S.N.HarisarvothamaRao | 38. T.R. Krishnamoorthy |
| 8. C.M. Ellaiah | 39. D. Gopu |
| 9. M.A.Parquharson | 40. D.J.Sunder |
| 10. P. Govindan Kutty | 41. O.I. Alexander |
| 11. K. Hanumantha Rao | 42. K. Krishna meerthy |
| 12. B.R.G.K. Murthy | 43. K.J. Job |
| 13. V. Damodharan Nair | 44. M.P.G. Manon |
| 14. S.K. Ayub | 45. P. Mahaboob Khan |
| 15. M.S. Kumar | 46. P.PL Chandrasekharan |
| 16. T. Baskar Rao | 47. K. Srinivasa Rao |
| 17. M. Madhusudhan | 48. Sk. Rahiman |
| 18. G. Sambu | 49. N.P. Subbarayudu |
| 19. M. Shankar Rao | 50. M. Pushkar Reddy |
| 20. Khaja Nooruddin | 51. S.A. Rahoof |
| 21. N. Damodharan | 52. Sk. Dawood |
| 22. M. Pazaluddin Ansari | 53. K. Bhoomalingappa |
| 23. Darashanalal | 54. T. Atan |
| 24. M.A. Sukhoor | 55. Sd. Mohamed |
| 25. N.N. Jeshua | 56. M.R. Singh |
| 26. A.J. David | 57. K.P. Krishnan Nambiar |
| 27. M. Rajeswar Rao | 58. H.J. Rebeiro |
| 28. S. Damodar Rao | 59. R. Rama chandrappa |
| 29. M. Mogulaiah | 60. R.V.Mummiagathi |
| 30. T. Venkateswarlu | 61. E.A.Cannor |
| 31. R.G. Minwalla | 62. M.K. Khan |
| | 63. S.B. Havali |
| | 64. R.L. Nalthrop : Applicants |

and

1. C.L. Kaw
Chairman, Railway Board
Rail Bhawan, New Delhi
2. K. Manohara Rao
General Manager, SC Rly.
Rail Nilayam, Secunderabad
3. GK Wadhwa
Chief Personnel Officer
SC Rly., Rail nilayam
Secunderabad

: Respondents

Counsel for the applicants

: G. Ramachandra Rao
Advocate

Counsel for the respondents

: V. Rajeswara Rao
SC for Railways

CORAM

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

dt.26-12-96

Judgement

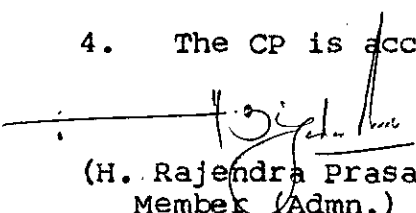
Oral order (per Hon. Mr. Justice M.G. Chaudhari, VC)

Sri V. Rajeswara Rao brings to our notice that the Hon. Supreme Court has been pleased to dismiss the SLP filed by the respondents against the order dated 21-7-1995 in the instant OA.534/91 on 2-12-1996 and that Railway Board has already issued directions to implement original order immediately. Those instructions were issued to the General Manager, SC Railway on 23-12-1996.

2. Mr. Rajeswara Rao submits that the orders will be implemented in respect of the applicants within a period of two months from today.

3. In view of the above position, the learned counsel for the applicants Mr. Panduranga Chary does not press the CP.

4. The CP is accordingly disposed of.


(H. Rajendra Prasad)
Member (Admn.)


(M.G. Chaudhari)
Vice Chairman

Dated : December 26, 96
Dictated in Open Court

sk


Prs. 28-1-97
Deputy Registrar (D.C.)